

amount of non-recurring compensation payable for damage done to properties requisitioned for Central Government that still remain undisposed of in Alipore and other courts at Calcutta for over five years; and

(b) whether effective steps will be taken for appointment of a permanent arbitrator in order to dispose of cases accumulated for the last 10 years?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) (i) and (ii). So far as the Ministry of Works, Housing and Supply is concerned, there are two such arbitration cases, one arising out of a dispute over rent compensation and the other over the amount of non-recurring compensation for damage to the requisitioned properties. Enquiries are being made from other Ministries of the Government of India to ascertain how many such cases are pending which concern them.

(b) The question will be fully examined by Government on completion of the enquiries mentioned above

Employees State Insurance

1670. Shri D. C. Sharma: Will the Minister of Labour and Employment be pleased to state.

(a) whether it is a fact that no photo identity cards have been issued to the insured persons under the Employees State Insurance Act, 1948;

(b) if so, whether it is also a fact that a number of cases of impersonation have occurred in the Employees State Insurance Dispensaries; and

(c) if so, the steps taken or proposed to be taken to check such irregularities?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Only a very few cases of impersonation have been reported.

(c) A large number of insured persons have been provided with identity cards containing identification

marks. The Employees State Insurance Corporation is encouraging employers to provide photographs on identity cards. The Corporation is also affixing photographs on identity cards as an experimental measure at Amritsar. Instructions have been issued by the Corporation for display of notices in dispensaries to the effect that persons found using fraudulent cards will be prosecuted.

Cement Allotment to U.P.

1671. Shri Radhamohan Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there was any cut in the quota of cement supplied to U.P. during 1956-57;

(b) the actual supply of cement to U.P. during the last three years; and

(c) whether the U.P. Government has requested any increase in their quota of cement during this year?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) There was no cut in the cement quota allotted to U.P. during 1956-57, the allotment being 576,080 tons as against 357,000 tons during the year 1955-56.

(b) Information about actual supplies is being collected.

(c) Yes, Sir. The monthly quota for period IV/57, is being raised by 3,000 tons.

Pakistan Encroachments in Khasi Jaintia Hills

1672. Shri Hynnlewa: Will the Prime Minister be pleased to state:

(a) whether Government are aware of constant encroachments by Pakistan into the Khasi-Jaintia Hills District of Assam and harassment of cultivators by the Pakistan Police Force in that area; and

(b) if so, the steps Government propose to take to stop those encroachments?